

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.08
C.P.(CAA) No. 12/BB/2024

IN THE MATTER OF:

M/s. Bagmane Leasing and Finance Pvt. Ltd. ... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Perikal K Arjun with Mr. Andre Peter
For the ROC : Ms. Anuparna. B

ORDER

1. Heard the Ld. Counsels for the Petitioner and the ROC.
2. Pursuant to order dated 13.06.2024, Ld. Counsel for the Petitioner has filed its replies to ROC vide Dy.No.4061 dated 10.07.2024, OL vide Dy.No.4028, IT Department vide Dy.No.4029 dated 09.07.2024 and Affidavit vide Dy.No.4062 dated 10.07.2024. The same are taken on record.
3. Ld. Counsel for the ROC states that she has filed report yesterday. Therefore, she is directed to file physical copy of the same in the Registry within one week.
4. List the case on **01.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)